



2026:AHC:37469

HIGH COURT OF JUDICATURE AT ALLAHABAD
WRIT - C No. - 4680 of 2026

Jitendra Chaturvedi

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Krishna Kant Dubey, Santosh Kumar Dubey
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner and learned Standing Counsel for the respondents.
2. The petitioner has preferred the present petition with the prayer to quash the notice dated 01.12.2025 issued by the respondent No.5/Tehsildar, Tehsil Sadar, District Ghaziabad.
3. It is argued by learned counsel for the petitioner that the petitioner has already submitted his reply to the aforesaid notice on 21.01.2026 and considerable time has already been lapsed but till no decision has been taken in the matter and prayer has been made to direct the respondent no.3/District Magistrate, Ghaziabad to decide the aforesaid reply/objection expeditiously.
4. On the other hand, it is argued by learned Standing Counsel that respondent No.3 will take decision in the matter expeditiously.
5. Heard learned counsel for the parties and perused the record.
6. In the facts and circumstances of the case, the present petition is disposed of directing the respondent no.3/District Magistrate, Ghaziabad to decide the reply/objection dated 31.01.2026 expeditiously unless there is no legal impediment.

(Prakash Padia,J.)

February 19, 2026

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